

MEGHALAYA ACT 1 OF 1970

THE PREVENTION OF DISQUALIFICATION (MEMBERS OF THE LEGISLATIVE ASSEMBLY OF MEGHALAYA) ACT, 1970

(As passed by the Assembly)

[Received the assent of the Governor on the Sixth May 1970]

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An

Act

to declare certain offices of profit not to disqualify their holders for being chosen as, and for being, members of the Legislative Assembly of Meghalaya.

Be it enacted by the Legislature of Meghalaya in the Twenty-first Year of the Republic of India as follows:-

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| Short title. | 1. This Act may be called the Prevention of Disqualification (Members of the Legislative Assembly of Meghalaya) Act, 1970. |
| Removal of disqualification in certain cases. | 2. A person shall not be disqualified or shall not be deemed ever to have been disqualified for being chosen as, or for being, a member of the Legislative Assembly of Meghalaya by reason of the fact that he holds any of the offices specified in the Schedule. |
| Repeal of Ordinance I of 1970. | 3. The Meghalaya Legislative Assembly Members (Removal of Disqualifications) Ordinance, 1970 is hereby repealed. |

SCHEDULE

(See Section 2)

1. The offices of the Parliamentary Secretary to the Government of Meghalaya.
2. The office of Government Pleader or Public Prosecutor.
3. The office of the part-time Professor, Lecturer, Instructor or Teacher in Government Educational Institutions.
4. Medical practitioner rendering part-time service to Government.

5. The offices of Deputy Minister to the Government of Meghalaya.
6. The office of Chairman, Vice-Chairman, or member of any Committee, Board or authority appointed by the Government of India or the Government of any State specified in the First Schedule to the Constitution of India or by the Government of Meghalaya.
7. Any office under the Government which is not a whole time office remunerated either by salary or fees.
8. The office of Chairman, Chief Executive Member, or other Executive Member or ordinary member of a District Council in an autonomous District or any member nominated to such a District Council by the Governor.
9. Any office held in the Territorial Army or National Cadet Corps.